

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 1

EXCISE APPEAL NO. 51507/2017

[Arising out of Order-in-Original No. 82/PR.COMMR/ CES/IND/2017 dated 23/03/2017 passed by the Commissioner, Customs, Central Excise & Service Tax, Indore (MP)]

M/S. PANAM PACKERS PVT. LTD.

APPELLANT

versus

**COMMISSIONER OF CENTRAL EXCISE,
SERVICE TAX -INDORE**

RESPONDENT

APPEARANCE:

None for the Appellant.

Shri Bhagwat Dayal, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 19.01.2024

ORDER

The Appeal is dismissed. For order, see order of date passed in
Excise Appeal No. 53693 of 2018.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R PRIYA)
MEMBER(TECHNICAL)**

JB